Issues discussed at the Indian Labour Conference

232. SHRI J. S. RAJU: SHRI V. GOPALSAMY: SHRI GURUDAS DAS GUPTA:

Will the Minister of LABOUR he. pleased to state.

- (a) the issues discussed at the Indian Labour eonfe'rence held, on 21st, and 22nd April, 1990;
 - (b) the details of the participants;
- (c) whether any decision has been, taken on any of these issues; and
 - •(d) if so, the details thereof?,

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM" VILAS PASWAN): (a) Details are given. in, the Statement No. I.

- (b) Details are given in the Ann- exure. See Appendix CLIV Annexure No. 12.
- (c) and (d) Details are given in the statement on IL

Statement-I

29th Session of the Indian. Labour Conference

New Delhi—April 21, 22, 1990

Agenda

- Action taken on the consensus of the 1 28th Session of the, Indian, Labour Conference.
- Labour participation in Management.
- Review of Industrial Relations Legislation (covering proposed amendments to I. D. Act and T. U. Act). "
- 4. General verification procedure and classification of industries for the purpose of verification.
- 5. Review of developments ting to unorganised labour.

- 6. Review of implementation of Labour Laws.
- 7. Laws and Policies relating to Child Labour, Woman Labour and Emigrant Labour.

Statement-II

Details of the conclusions of. the Indian Labour Conference.

- 1. The Indian Labour Conference . will beheld regularly every year.
- 2. The Meeting of the Standing . Labour Committee will be convened every six months.
- 3. The need for a statutory frame work for providing worker's participation management was reorganised. The representation of wor-

kers on the participatory form should be on. the basis of secret ballot, and the participation should be at all levels. The question re-

- " lating 'to participation in equity should be kept separate from the 'proposed statutory scheme.
 - 4. The Conference came to, a unanimous view that the. Trade
- 'Union and the Industrial Disputes
- (Aipendment) Bill introduced in the Rajya Sabha in 1988 should be
- 'withdrawn. At the same time, it was felt that there were several
- pressing aspects including the definition of which would industry
- necessitate the introduction of a
- , new Bill. To formulate specific proposals, it was recommended that
- a bi-partite Cornmittee under Chairmanship of Mr. G. Ramanujam will be constituted.
- 5. The Conference endorsed the verification procedure as agreed to by the Central Trade Union nisations in a meeting on 29. 12. 1986. Regarding the procedure for cation of membership in rural/agri cultural sector the matter will be further considered in a meeting of representatives of Central Trade Union Organisations.

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- 6. There was a general consensus on bringing a Central Legislation
- in respect of construction labour . and agricultural labour.
- 7. Regarding review of imple mentation of Labour Laws and 'Laws & Policies relating to Child Labour, Woman Labour and • Emigrant Labour, it was agreed that these matter would be. discussed in the Standing Labour Committee. '

Workers' participation in management

- 233. SHRI PRAMOD MAHAJAN. Will the Minister of LABOUR be pleased to state:
- (a) whether Government propose to give workers' participation in gement; and
- (b) if so, what are the details thereof; and if not, what are the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PAS-WAN): (a) Yes, Sir.

(b) A legislation to give statutory basis to workers' participation management is under consideration.

~ राजस्थान में कुन्नों न्नौर हैंड पम्पों से पानी की छापूर्ति

234. डा॰ अवरार शहमव खान : क्या कृषि मंत्री 23 मार्च, 1990 को राज्य सभा में अतारांकित प्रक्त 1354 के दिए गए उत्तर को देखेंगे ग्रीर यह बताने की कृपा करेंगे कि:

(क) इस वर्ष राजस्थान में हैंड पम्प श्रीर ट्यूब वैल लगाने पर कितनी धन-राशि खर्चे किए जाने की संभावना है ग्रौर कितने-कितने हैंड पम्प ग्रीर ट्यूब वैल लगाए ाएंगे तथा पेय जल की समस्या को हल करने के लिए कितने नये कूएं खोदे जाएंगे और वितने कुछों को गहरा किया जाएगा और इस कार्यको कब तक पूरा कर दिए जाने की संभावना है, भोर

(ख) क्या सरकार की इंदिरा गांधी नहर, चम्बल, बनास और ग्रन्य निर्धी से लिफ्ट योजना के द्वारा पीने के पानी को उपलब्ध बराने की कोई योजनाएं हैं?

कृषि महालय में ग्रामीण विकास विभाग में राज्य मंत्री (श्री उपेन्द्र नाथ वर्मा): (क) राज्य सरकार ने ग्रामीण तथा शहरी क्षेत्रों में पीने के पानी की सप्लाई वे लिये 18.97 करोड रूपये की एक आपातिक योजना स्वीत की है। इस योजना में 453 ट्यूबवैलों श्रीर 5235 हैंडपपों (1710 गहेरी क्षेत्रों में भीर 3525 ग्रामीण क्षेत्रों में) के लगाए जाने की न्यवस्था है। ये कार्य 30.6. 1990 तक पूरे कर लिये जाने की संभावना है।

स्थानीय परिस्थितियों के छाधा । पर नये कुएं खोदने और कुओं को गहरा करते: का काम राज्य सरकार द्वारा किया जाता है। उनकी संख्या की निगरानी भारत सरकार के स्तर पर नहीं की जाती है।

राज्य क्षेत्र के न्युनतम भावश्यकता कर्यित्रम की योजना स्कीमों और केन्द्रीय प्रायोजित त्वरित ग्रामीण जल सप्लाई कार्यक्रम के अंतर्गत ग्रामीण क्षेत्रों में पीने के पानी की सप्ाई के लिए हैंडपम्प भीर ट्यूबर्वल लगाने और उनकी संख्या के बारे में निर्णय राज्य सरकार द्वारा लिया जाता है । योजना कार्यक्रम के भ्रन्तर्गत ऐसे हैंडपम्पों ग्रीर ट्यूबवैलों की संख्या के बारे में केन्द्र सरकार को सूचित नहीं किया जाता है।

(ख) जी, हां।

खाद्य तेल का निर्यात

235. श्रीराम जॅठ मलानी: सरदार जगजीत सिंह झरोड़ाः

क्या खाद्य और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार नेइस वर्ष खाद्य तेल (सरसों के ते का निर्यात करने का निर्णय लिया है;